

Discoms. Thus, the request for surrender of expensive power, if any, is made by the Government of Delhi from time to time.

However, the supply of power to Delhi is as per the Power Purchase Agreements signed by the Power Utilities of Delhi with the Central Generating Stations at a generation tariff determined/adopted by the CERC.

Government of Delhi has the option of taking power available in the market. As per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, the Central Government can reallocate such surrendered share depending upon the technical feasibility of power transfer to the willing utility / buyer and specific agreements reached by the generating company with such utility / buyer. Accordingly, the surrendered power has been re-allocated to the willing utilities and further as and when the utilities give their willingness, this may be re-allocated.

Review of performance of regulatory commissions

1537. DR. T.N. SEEMA: Will the Minister of POWER be pleased to state:

(a) whether the Working Group on power constituted to formulate the programme for development of power sector during the Twelfth Five Year Plan had recommended that through suitable legislative changes, a multi disciplinary body would be constituted comprising of representatives from Centre and States to review the performance of the Regulatory Commissions for further necessary corrective action;

(b) if so, the details thereof and the steps taken by Government in this regard; and

(c) the other steps taken Government for effective regulation of power sector for its total development along with the inclusive growth of citizens and economy?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. The Working Group constituted on power to formulate the programme for development of power sector during the 12th Five Year Plan had recommended that through suitable legislative changes, a Multi-disciplinary body shall be constituted comprising of representatives from Centre and States to review the performance of the Regulatory Commissions periodically on the basis of a performance evaluation matrix and which will report to the Appropriate Government for necessary corrective action. Accordingly, for monitoring and strengthening the performance of the Regulatory Commissions, suitable amendments have been proposed in the Electricity Act, 2003. The Electricity (Amendment) Bill, 2014 was introduced in the Lok Sabha on 19th December, 2014 which was subsequently

referred to the Standing Committee on Energy. The Committee presented its report in the Lok Sabha on 7th May, 2015. Based on the recommendations of the Standing Committee on Energy, Ministry of Power proposes to move official amendments to the Electricity (Amendment) Bill, 2014.

(c) Further, Government of India has also proposed amendments to the Electricity Act 2003, which, *inter-alia*, include separation of carriage and content in the distribution sector, strengthening of grid safety and security, Renewable Generation Obligation (RGO) for new coal and lignite based thermal generating plants, rationalization of tariff determination process, and strict enforcement of Renewable Purchase Obligations (RPO) etc. with the overall objective to promote competition, efficiency in operations and improvement in quality of supply of electricity in the couresulting in capacity addition and ultimate benefit to the consumers.

Implementing of DDUGJY in Madhya Pradesh

†1538. SHRI PRABHAT JHA: Will the Minister of POWER be pleased to state:

(a) whether it is a that several proposals from Madhya Pradesh Government are under consideration for approval with the Central Government under the Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY);

(b) if so, the details thereof;

(c) whether early decision would be taken regarding the approval of these proposals; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (d) The project proposals for ₹ 2865.25 crore have been sanctioned for the State of Madhya Pradesh under Deendayal Upadhyaya Gram Jyoti Yojana in February, 2015, covering electrification of 201 un-electrified villages, intensive electrification of 4650 already electrified villages and release of free electricity connections to 9.62 BPL households including feeder separation, metering and system strengthening.

Report of expert panel on UMPP

1539. SHRI S. THANGAVELU: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the companies winning bids for Ultra Mega Power

† Original notice of the question was received in Hindi.